

ITEM NO.302

COURT NO.7

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 180/2011

ORISSA MINING CORPORATION LTD.

PETITIONER(S)

VERSUS

MINISTRY OF ENVIRONMENT & FOREST &ORS.

RESPONDENT(S)

[WITH APPLN.(S) FOR DIRECTIONS AND OFFICE REPORT]

Date : 06/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. P. S. Sudheer, Adv.  
Ms. Shruti Jose, Adv.  
Mr. Rishi Maheshwari, Adv.

For Respondent(s)

Mr. C.A. Sundram, Sr. Adv.  
Mr. Shibashish Misra, Adv.  
  
Mr. Radha Shyam Jena, Adv.  
  
Ms. Binu Tamta, Adv.  
  
Ms. B. Vijayalakshmi Menon, Adv.  
  
Mr. Sanjay Parikh, Adv.  
Ms. Ninni Susan Thomas, Adv.  
Ms. Anitha Shenoy, Adv.  
  
Ms. Kiran Suri, Sr. Adv.  
Mr. M. Rambabu, Adv.  
Mr. Ajay Kr. Singh, Adv.  
Mr. Shadman Ali, Adv.  
Mr. G.S. Makkar, Adv.  
Mr. Shreekant N. Terdal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A. NO.8 OF 2016

I.A. No.8/2016 for directions is not entertained and is disposed of accordingly. We leave it open to all aggrieved parties to challenge the decision of the Gram Sabha and the consequential decision with regard to environmental clearance(s) before the appropriate forum(s), if such parties are so advised. We make it clear that we have expressed no opinion on merits.

[VINOD LAKHINA]  
COURT MASTER

[ASHA SONI]  
COURT MASTER